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Machinery Manufacturing Corporation Employees' Union, Calcutta, regarding the effect of unhealthy competition among the different units of the textile machinery manufacturing industries;

- (b) if so, what are the contents of that representation; and
 - (c) what action has been taken thereon?

THE MINISTER FOR COMMERCE ("SHRI D. P. KARMARKAR): (a) Yes, Sir.

- (b) The crux of the representation was that units other than those now engaged in producing carding engines should not be permitted.
- (c) Government may be expected to ensure that there is no unhealthy competition in any industry in the country.

DISCHARGED EMPLOYEES OF THE CIVIL SUPPLIES DEPARTMENT

- *35. SHRIMATI PARVATHI KRISHNAN: Will the Minister for HOME AFFAIRS be pleased to state:
- (a) the number of discharged employees of the Civil Supplies Department who have been absorbed by Gov-ernment; and
- (b) the number of those who have been absorbed in the Railways and the Posts and Telegraphs Department?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) 3,388 for the period the 1st January i 1954 to the 31st October 1954.

(b) Railways 28
Posts and Telegraphs De
partment 7

EXPLORATIONS MADE BY ANDHRA UNI-VERSITY ABOUT COAL DEPOSITS IN ANDHRA

*36. SHRI J. V. K. VALLABHARAO: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state whether Government have received any report regarding any exploration having been made by the Research Department of Andhra University about the large-scale coal deposits in Andhra?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): No, Sir.

REMITTANCE OF INDIAN CURRENCY TO GOA AND OTHER PORTUGUESE POSSESSIONS IN INDIA

- *49. SHRI S. N. DWIVEDY: Will the Minister for FINANCE be pleased to state:
- (a) whether it is a fact that the Portuguese authorities have asked Government to stop immediately the remittance of Indian currency by banks to Goa and other Portuguese Possessions L^{*} India;
- (b) if the answer to part (a) above be in the affirmative, what are the reasons for that; and
- (c) what action Government have taken or propose to take in the matter?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) No, Sir.

(b) and (c). Do not arise.

REPRESENTATION FROM THE SOCIETY OF INCOME-TAX PRACTITIONERS, VIJAYAVADA

- *54. SHRI K. SURYANARAYANA-. Will the Minister for FINANCE be pleased to state:
- (a) whether it is a fact that the Society of Income-tax Practitioners (Regd.) submitted a memorandum to the Minister for Finance during his visit to Vijayavada on the 25th June 1954, with a request to include incometax practitioners also in the list of persons authorised to represent assessees under the Estate Duty Act; and
- (b) if so, what action has been taken by Government in the matter?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) Yes.

(b) On consideration, it was decided not to make any change in the law.

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PARTICIPATION OF GOVERNMENT SERVANTS IN BHOODAN MOVEMENT

- *55. DR. W. S. BARLINGAY: Will the Minister for HOME AFFAIRS be pleased to state:
- (a) whether Government Servants are precluded from taking part in the Bhoodan Movement of Shri Vinoba Bhave; and
- (b) whether Government have issued any instructions in this matter?

THE MINISTER FOR HOME AFFAIRS AND STATES (PR. K. N. KATJU): (a) and (b). No general instruction has been issued in this respect. The Government of India appreciate that the Bhoodan Movement is actuated by objects and ideals of a high It has, however, not been incorporated in the Government's programme and is being conducted either by eminent non-political workers or by members of different political parties. In the circumstances, association of Government Servants with the Movement will be open to the risk of exposing them to the charge that they are identifying themselves with the of political parties. programmes For these reasons, Government of India take the view that Government Servants should not associate themselves actively with the Movement by asking for or receiving gifts of land from landlords and distributing them.

RESTORATION OF LANDS OF THE RANCHI AERODROME TO ORIGINAL TENANTS

◆56. SHRI T. BODRA: Will the Minister for DEFENCE be pleased to state the reasons why the surplus lands of Ranchi Aerodrome have not yet been restored to their original owners?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): Surplus lands appurtenant to Ranchi Aerodrome became available for reconveyance/disposal only in January

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1954. Since then action has been in hand to reconvey the lands to the original owners.

GRANTS TO ADIMJATI SEWA MANDAL, RANCHI

*57. SHRI T. BODRA: Will the Minister for HOME AFFAIRS be pleased to state the amount of money given by Government to the Adimjati Sewa Mandal of Ranchi, for welfare work among Tribals during the year 1953-54?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): Rs. 4,40,038.

CONSUMPTION OF COTTON YARN BY HANDLOOM INDUSTRY

1. Shri N. PRASADARAO: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the quantity of annual consumption of cotton yarn by handloom industry from 1947-48 up to 1953-54 (between 10s and 80s, both inclusive)?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI): A statement is attached.

Statement showing the estimated consumption of cotton yarn by the hand-loom industry

Year		C	uantit of 4	y in bales oo lbs.
1947	¥(*)			6,97,972
1948	* * *			5,89,800
1949	99			6,64,565
1950		100000	10.0	4,47,108
1951		1414		4,72,115
1952	(40.00)	500000	***	6,16,021
1953		*		6,66,684
1954	101	***	**	5,37,198

NOTE.—The figures represent estimated consumption of yarn by the handloom industry based on the assumption that 76 per cent, of total deliveries of yarn is consumed by the handloom industry.